

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/10/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33100UP2014PTC066739
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No 2601, Gold Tower ,Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh 201301
6.	Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7.	Estimated date of closure of insolvency resolution process	22 nd October, 2026 (calculated from date of NCLT Order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email- blchakravarti.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - cirp.hqlamps@gmail.com
11.	Last date for submission of claims	09 th May, 2026 (calculated from date NCLT Order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED** on 22th April, 2026 (Order was uploded on 25th April, 2026).

The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Bihari Lal Chakravarti,
Interim Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited.
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
AFA Valid upto 31.12.2026

Date-27.04.2026
Place- Delhi

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PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
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Place- Delhi

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In the Matter of H.Q Lamps Manufacturing Co Private Limited.
IBBI Reg. No.: IBB/IPA-002/IP-N00863/2019-2020/12776
AFA Valid upto 31.12.2026

16 COMPANIES

FINANCIAL EXPRESS

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee planta-

Prada seeks to mend ties with India-made sandals

REUTERS Mumbai/Milan, April 27 PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear...



sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

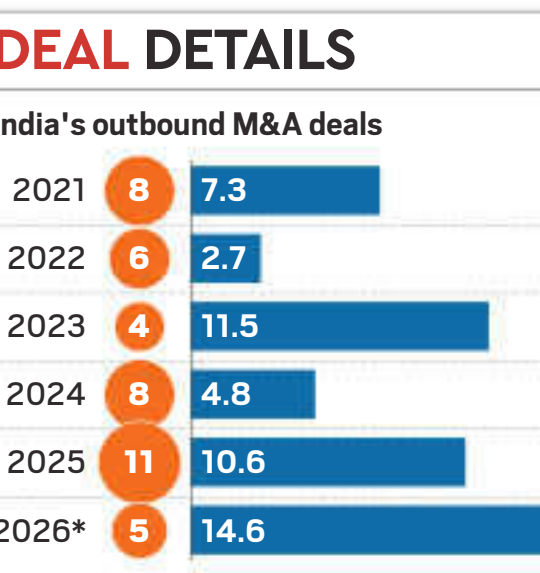
Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue.

AYE [आय] AYEFINANCE LIMITED (FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED) REGISTERED OFFICE: M-5, MAGNUM HOUSE-I, COMMUNITY CENTRE, KARAMPURA, WEST DELHI, NEW DELHI - 110015, INDIA

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden.



deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment.

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio.

FORCE MOTORS LIMITED (CIN: L34102PN195BPLC01172) NOTICE SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

TATA POWER (Corporate Contracts Department) NOTICE INVITING TENDER (NIT) The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

BCPL RAILWAY INFRASTRUCTURE LIMITED (CIN: L51109WB1995PLC075801) NOTICE INVITING TENDER (NIT) The BCPL Railway Infrastructure Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

VISHNU CHEMICALS LTD (CIN: L85200TG1993PLC046359) NOTICE SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES Pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PD/1/3750/2026 dated January 30, 2026...

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

JINDAL SAW LIMITED (CIN: L27104UP1984PLC023979) EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026 (₹ in Crores)

ROSSARI BIOTECH LIMITED (AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company) EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents...

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore.

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$88), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-1, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.

For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkvi said that company's acknowledged balance-sheet caution will not come at the cost of

DEAL DETAILS

India's outbound M&A deals

Year	Total deals	Deal amount (\$ billion)
2021	8	7.3
2022	6	2.7
2023	4	11.5
2024	8	4.8
2025	11	10.6
2026*	5	14.6



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FROM THE FRONT PAGE

FORCE MOTORS LIMITED
CIN: L34102PN1958PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-POD/ I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected /returned /not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFUG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufug.com / Investor.helpdesk@in.mpms.mufug.com, website: www.in.mpms.mufug.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-57173917) CIN: L28200MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto 1500 hrs of 07th May 2026 for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. Off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcpl.com
E-mail: investors@bcpl.com, compliance@bcpl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT
Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kothari (Membership No. 053874), of Sudhir Kothari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot-e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026. The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Suddipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcpl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2327723, 040-23396817; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re-pledge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	√
	(it is fresh lodgement)		
Before April 01, 2019	Yes	Yes	√
	(it was rejected/ returned earlier)		
Before April 01, 2019	Yes	No	×
Before April 01, 2019	No	No	×

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Vile, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

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Relevant Particulars

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4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33300UP2014P110066739
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 2601, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
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9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - crphq lamps@gmail.com
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Place- Delhi

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Interim Resolution Professional
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IBBI Reg. No.: IBI/PA-002/IP-NO0863/2019-2020/12776
AFA Valid upto 31.12.2026

JINDAL SAW LIMITED
CIN - L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(₹ in Crores)

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended			
		31.03.2026 Refer Note 1	31.12.2025 Unaudited	31.03.2025 Refer Note 1	31.03.2025 Audited	31.03.2026 Refer Note 1	31.12.2025 Unaudited	31.03.2025 Refer Note 1	31.03.2025 Audited		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04
5.	Total comprehensive income for the period /year (Comprising profit/loss) for the period/ year (after tax) and other comprehensive income (after tax)	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41
11.	Earnings per share (of ₹ 1 each) (*not annualised)										
	(1) Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
	(2) Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22
	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84
	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73

Notes:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com) and on the Company's website (www.jindal.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

Scan QR code to view Results

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W: www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

(₹ in Million)

Particulars	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026 Unaudited	31 st March, 2026 Audited	31 st March, 2025 Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve)		13,222.72	
as shown in the Audited Balance Sheet of the previous year			
Earnings Per Share (of Rs. 2/- each)			
(for continuing and discontinued operations) -			
Basic	8.30*	26.95	6.22*
Diluted	8.29*	26.93	6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows

Particulars	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026 Unaudited	31 st March, 2026 Audited	31 st March, 2025 Unaudited
(a) Total income from operations	5,161.38	17,520.86	4,266.53
(b) Profit Before Tax	735.46	1,910.62	

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore. Mahindra Holidays Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges.

—PTI

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian artists and politicians, who accused the brand of cultural appropriation.



Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, mirroring next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharashtra firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM.


—PTI

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampara, West Delhi, New Delhi - 110015, India
Corporate Office: Unity No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com |

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.



For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expected to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangvi said that the company's acknowledged balance-sheet caution will not come at the cost of



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED
CIN: L34102PN1998PL01172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-D-POD/1/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUGF Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhole Patil Road, Pune - 411 001, E-mail - mnt.helpdesk@in.mpmf.com / Investor.helpdesk@in.mpmf.com, website: www.in.mpmf.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER
(Corporate Contracts Department)
CIN: L28220MH1919PLC000567
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 055, Maharashtra, India
(Board Line: 022-67173817) CIN: L28220MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 07th May 2026** for above tenders.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel: 033-2219 6088; Website: www.bcrl.com
E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kohan (Membership No. 053874), of Sudhir Kohan & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>.

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-23327723, 040-23396817; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-D-POD/1/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/returned/not attended due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before cut off date i.e. March 31, 2021 are granted one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	✓
Before April 01, 2019	(It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes	Yes	✓
Before April 01, 2019	(It was rejected/returned earlier)	No	✗
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Villa, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad - Telangana, India - 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q. LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	H.Q. LAMPS MANUFACTURING CO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/10/2024
3. Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33300UP2024PTC066739
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No 2601, Gold Tower, Wave One, Sector 18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301.
6. Insolvency commencement date in respect of corporate debtor	22nd April, 2026 (Order received on 25/04/2026)
7. Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bhani Lal Chakravarti, Reg. No: IBSB/IPA-002/IP-N00863/2019-2020/12776
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: hchakravarti.associates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - crp.hqlamps@gmail.com
11. Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, as notified by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://rbj.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q. LAMPS MANUFACTURING CO PRIVATE LIMITED on 22nd April, 2026 (Order was uploaded on 25th April, 2026).

The creditors of H.Q. LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Bhani Lal Chakravarti, Interim Resolution Professional
In the Matter of H.Q. Lamps Manufacturing Co Private Limited.
IBBI Reg. No.: IBSB/IPA-002/IP-N00863/2019-2020/12776
IFA Valid upto 31.12.2026

JINDAL SAW LIMITED
CIN: L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066


EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026
(₹ in Crores)

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended		Quarter ended		Year ended	
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84		
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04		
5.	Total comprehensive income for the period / year (Comprising profit/(loss) for the period/ year (after tax) and other comprehensive income (after tax))	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71		
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95		
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01		
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96		
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76		
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41		
11.	Earnings per share (of ₹ 1 each) (*not annualised)												
	(1) Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31		
	(2) Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22		
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	4.49	2.36	10.14	5.38	2.18	3.26	1.84		
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73		

Note:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com / www.bseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026



Scan QR code to view Results

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN: L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-8123 3800 E: info@rossari.com W: www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026
Rs. in Million

Particulars	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026	31 st March, 2026	31 st March, 2025
	Unaudited	Audited	Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve)		13,222.72	
as shown in the Audited Balance Sheet of the previous year			
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -			

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore.

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

AYE FINANCE LIMITED

(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)

CIN: U65921DL1993PLC283660
 Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
 Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
 Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.



For and on behalf of the Board of Directors
Aye Finance Limited
 Sd/-
Sanjay Sharma
 Managing Director
 DIN: 03337545

Place: Gurugram
 Date: April 27, 2026

Prada seeks to mend ties with India-made sandals

REUTERS
 Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$88.1), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandalmaking. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

FROM THE FRONT PAGE

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shanghvi said that company's acknowledged balance-sheet caution will not come at the cost of

DEAL DETAILS

India's outbound M&A deals



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED
 CIN: L34102PN1958PLC011172
 Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRSD-POD/I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Year commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection Fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFJ Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mfms.mufg.com / Investor.helpdesk@in.mfms.mufg.com, website: www.in.mfms.mufg.com.

For Force Motors Limited
 Sd/-
Rohan Sampat
 Company Secretary & Compliance Officer

Place: Pune
 Date: 27th April, 2026

TATA
TATA POWER
 (Corporate Contracts Department)
 The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
 (Board Line: 022-67173917) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

• EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 07th May 2026** for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED

CIN: L51109WB1995PLC075801
 Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
 Tel.: 033-2219 0085; Website: www.bcrl.com
 E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kothari (Membership No. 053874), of Sudhir Kothari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:
Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>

By order of the Board of Directors
 For BCPL Railway Infrastructure Limited
 Sd/-
Devshree Sinha
 Company Secretary

Place: Kolkata
 Date: 27.04.2026

VISHNU
 CHEMICALS LTD
 CIN: L85200TG1993PLC046359
 Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
 Tel: +91-40-2327723, 040-23398617, Fax: +91-40-23314158.
 Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshada Hospital, Somajiguda, Rajbhawan Road, Hyderabad-Telangana, India- 500 082.

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
 Sd/-
Vibha Shinde
 Company Secretary & Compliance Officer
 M.No. FCS 8466

Place: Hyderabad
 Date: 27.04.2026

ROSSARI BIOTECH LIMITED

(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
 CIN : L24100MH2009PLC194818

Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
 T: +91-22-6123 3800 E: info@rossari.com W : www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Particulars	Quarter ended 31 st March, 2026		Financial Year ended 31 st March, 2026		Quarter ended 31 st March, 2025	
	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
Total income from operations		6,848.62		23,963.65		5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)		642.43		2,025.15		477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)		642.43		2,025.15		477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)		459.67		1,492.13		344.44
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]		465.87		1,492.89		333.21
Equity Share Capital		110.77		110.77		110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				13,222.72		
Earnings Per Share (of Rs. 2/- each)						
(for continuing and discontinued operations) -						
Basic		8.30*		26.95		6.22*
Diluted		8.29*		26.93		6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows

Particulars	Quarter ended 31 st March, 2026		Financial Year ended 31 st March, 2026		Quarter ended 31 st March, 2025	
	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
(a) Total income from operations	5,161.38	17,520.86	4,286.53	15,554.42	4,286.53	15,554.42
(b) Profit Before Tax	735.46	1,910.62	438.58	1,428.38	438.58	1,428.38
(c) Profit After Tax	547.30	1,428.38	323.64	1,107.73	323.64	1,107.73

Notes:
 1. The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 27th April, 2026. A review of the above interim financial results has been carried out by the statutory auditors.
 2. The above is an extract of detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the websites of the Stock Exchange where shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com and also on the website of the Company i.e. www.rossari.com.

For ROSSARI BIOTECH LIMITED
 Sd/-
EDWARD MENEZES
 Executive Chairman
 DIN: 00149205

Place: MUMBAI
 Date: 27th April, 2026

JINDAL SAW LIMITED
 CIN - L27104UP1984PLC023979
 Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
 Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended		Quarter ended		Year ended	
		31.03.2026 Refer Note	31.12.2025 Unaudited	31.03.2025 Refer Note	31.03.2026 Audited	31.03.2025 Audited	31.03.2026 Refer Note	31.12.2025 Unaudited	31.03.2025 Refer Note	31.03.2026 Audited	31.03.2025 Audited		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84		
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04		
5.	Total comprehensive income for the period / year [Comprising profit/(loss) for the period/ year (after tax) and other comprehensive income (after tax)]	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71		
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95		
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01		
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96		
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76		
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32</			

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee planta-

Prada seeks to mend ties with India-made sandals

REUTERS Mumbai/Milan, April 27

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AYE [अय] AYE FINANCE LIMITED (FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED) CIN: U65921DL1993PLC283660 Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India

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some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon.

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transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal. The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

FORCE MOTORS LIMITED SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-POD/ I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019.

TATA POWER (Corporate Contracts Department) The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173917) CIN: L28220MH1919PLC000567 NOTICE INVITING TENDER (NIT) The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

BCPL RAILWAY INFRASTRUCTURE LIMITED CIN: L51109WB1995PLC075801 Regd. off.: 133 Bidhan Sarani, 4th Floor, Kolkata - 700006 Tel.: 033-2219 0085; Website: www.bcrl.com E-mail: investors@bcrl.com, compliance@bcrl.com DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026.

VISHNU CHEMICALS LTD CIN: L85200TG1993PLC046359 Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096 Tel: +91-40-23327723, 040-23396817; Fax: +91-40-23314158 Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com NOTICE Special Window for Transfer and Dematerialisation of Physical Securities Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in period.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

JINDAL SAW LIMITED CIN - L27104UP1984PLC023979 Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403 Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066 EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026 (₹ in Crores)

ROSSARI BIOTECH LIMITED (AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company) CIN : L24100MH2009PLC194818 Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079. T: +91-22-6123 3800 E: info@rossari.com W: www.rossari.com EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates...

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges.

Prada seeks to mend ties with India-made sandals

REUTERS Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear...



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisans groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies...

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter...

crore in the year-ago period, CIL said in a filing to the BSE. However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM.

AYE FINANCE LIMITED (FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED) REGISTERED OFFICE: M-5, MAGNUM HOUSE-I, COMMUNITY CENTRE, KARAMPURA, WEST DELHI, NEW DELHI - 110015, INDIA

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at https://www.ayefin.com/financial-statements and the same can be accessed by scanning the below QR Code.



Place: Gurugram Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden.

DEAL DETAILS



Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkhi said that company's acknowledged balance-sheet caution will not come at the cost of transformational opportunities.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment, said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-D-POD/I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026.

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFNG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufg.com

Place : Pune Date : 27th April, 2026

TATA TATA POWER

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website https://www.tatapower.com. Interested bidders to submit Tender Fee and Authorization Letter upto 1500 hrs of 07 May 2026 for above tenders.

BCPL RAILWAY INFRASTRUCTURE LIMITED

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026.

Table with 7 columns: Particulars, Remote E-voting, Ballot voting, Total, Percentage. Rows for Assent, Dissent, Total.

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. https://bcrl.com/results-of-voting-e-voting/

By order of the Board of Directors For BCPL Railway Infrastructure Limited

JINDAL SAW LIMITED

Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403 Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

Table with columns: S. No., Particulars, Standalone (Quarter/Year ended), Consolidated (Quarter/Year ended). Rows include Total income from operations, Net Profit/Loss, Reserves, etc.

Notes: 1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.

On behalf of Board of Directors of Jindal Saw Limited Sd/- Sminu Jindal Managing Director DIN : 00005317

VISHNU CHEMICALS LTD.

Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-D-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027.

Table with 4 columns: Execution Date of Transfer Deed, Lodged for transfer before April 01, 2019?, Original Security Certificate Available?, Eligible to lodge in the current window?. Rows for Before April 01, 2019 and After April 01, 2019.

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Villa, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082.

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited Sd/- Vibha Shinde Company Secretary & Compliance Officer M.No. FCS 8466

Place: Hyderabad Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Table with 2 columns: Relevant Particulars, H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED. Rows include Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, etc.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026).

CA Bihari Lal Chakravarti, Insolvency Professional in the Matter of H.Q Lamps Manufacturing Co Private Limited. IBI Reg. No.: IBI/PA/002/IP-NO0863/2019-2020/12778 AFA Valid upto 31.12.2026

ROSSARI BIOTECH LIMITED

Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Table with columns: Particulars, Quarter ended 31st March, 2026, Financial Year ended 31st March, 2026, Quarter ended 31st March, 2025. Rows include Total income from operations, Net Profit/Loss, Reserves, etc.

Table with columns: Particulars, Quarter ended 31st March, 2026, Financial Year ended 31st March, 2026, Quarter ended 31st March, 2025. Rows include Total income from operations, Profit Before Tax, Profit After Tax.

Notes: 1 The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 27th April, 2026.

For ROSSARI BIOTECH LIMITED Sd/- EDWARD MENEZES Executive Chairman DIN:00149205

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THE BUSINESS DAILY FOR DAILY BUSINESS FINANCIAL EXPRESS

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore.

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about €750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

AYE [आय]

AYE FINANCE LIMITED

(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660

Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India


Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India

Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.



For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkvi said that company's acknowledged balance-sheet caution will not come at the cost of



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED

CIN: L34102PN1958PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES:

Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRSD-POD/ I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFNG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rint.helpdesk@in.mpms.mufng.com / investor.helpdesk@in.mpms.mufng.com, website: www.in.mpms.mufng.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER

(Corporate Contracts Department)
CIN: L28200MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai:

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto 1500 hrs of 07th May 2026 for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED

CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcrl.com
E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kothari (Membership No. 053874), of Sudhir Kothari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD

CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2327723, 040-23396817; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	×
Before April 01, 2019	No	No	×

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Vile, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/10/2014
3. Authority under which corporate debtor is incorporated / registered	ROC, Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33300UP2014PT0066739
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
6. Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7. Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No.: IBBI/PA/002/IP-NO0863/2019-2020/12776
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - cirp.hqlamps@gmail.com
11. Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026).

The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date-27.04.2026

CA Bihari Lal Chakravarti,
Interim Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/PA/002/IP-NO0863/2019-2020/12776
AFA Valid upto 31.12.2026

JINDAL SAW LIMITED

CIN: L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaiji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(₹ in Crores)

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended			
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.12.2025	31.03.2025	31.03.2026		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04
5.	Total comprehensive income for the period/year (Comprising profit/loss) for the period/year (after tax) and other comprehensive income (after tax)	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41
11.	Earnings per share (of ₹ 1 each) (*not annualised)										
(1)	Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
(2)	Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED

(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN: L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W : www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Rs. in Million

Particulars	Quarter ended		Financial Year ended		Quarter ended
	31 st March, 2026		31 st March, 2026		31 st March, 2025
	Unaudited	Audited	Unaudited	Audited	Unaudited
Total income from operations	6,848.62		23,963.65		5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43		2,025.15		477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43		2,025.15		477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67		1,492.13		344.44
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87		1,492.89		333.21
Equity Share Capital	110.77		110.77		110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	13,222.72				
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -					
Basic	8.30*		26.95		6.22*
Diluted	8.29*		26.93		6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows


Particulars	Quarter ended		Financial Year ended		Quarter ended
	31 st March, 2026		31 st March, 2026		31 st March, 2025
	Unaudited	Audited	Unaudited	Audited	Unaudited
(a) Total income from operations	5,161.38		17,520.86		4,266.53
(b) Profit Before Tax	735.46		1,910.62		438.58
(c) Profit After Tax	547.30		1,428.38		323.64

For ROSSARI BIOTECH LIMITED
Sd/-
EDWARD MENEZES
Executive Chairman
DIN:00149205

Place : MUMBAI
Date : 27th April, 2026

"IMPORTANT"

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FOR DAILY BUSINESS

FINANCIAL EXPRESS

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Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore.

Mahindra Holidays Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisans groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com |

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.



For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkhi said that company's acknowledged balance-sheet caution will not come at the cost of



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED
CIN: L34102PN1958PLC01172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA.

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRSD-POD/ 1/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected /returned /not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK" Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhole Patil Road, Pune - 411 001, E-mail - rt.helpdesk@in.mpms.mufg.com / Investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place : Pune
Date : 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-47173917) CIN: L28920MH1993PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (**Package Reference: CC27NP006**).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 07th May 2026** for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcrl.com;
E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kothari (Membership No. 053874), of Sudhir Kothari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and e-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F-23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-23327723, 040-23396817, Fax: +91-40-23314158
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	x
Before April 01, 2019	No	No	x

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshada Hospital, Somajiguda, Rajbhawan Road, Hyderabad- Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars

Sr. No.	Particulars
1.	Name of corporate debtor: H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor: 28/10/2014
3.	Authority under which corporate debtor is incorporated / registered: ROC Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U33300LP2014PTC066739
5.	Address of the registered office and principal office (if any) of corporate debtor: Unit No. 2501, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301.
6.	Insolvency commencement date in respect of corporate debtor: 22th April, 2026 (Order received on 25.04.2026)
7.	Estimated date of closure of insolvency resolution process: 22nd October, 2026 (calculated from date of NCLT Order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional: CA Bihari Lal Chakravarti, Reg. No.: BB/IFP-002/IFP-N00863/2019-2020/12776
9.	Address and e-mail of the interim resolution professional: D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional: D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - corp.hqlamps@gmail.com
11.	Last date for submission of claims: 09th May, 2026 (calculated from date NCLT Order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: WebLink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was uploaded on 25th April, 2026).

The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Bihari Lal Chakravarti, Interim Resolution Professional
IBBI Reg. No.: BB/IFP-002/IFP-N00863/2019-2020/12776
AFA Valid upto 31.12.2025

JINDAL SAW LIMITED
CIN: L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(₹ in Crores)

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended			
31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025	31.03.2026		
Refer Note 1	Unaudited	Refer Note 1	Audited	Audited	Refer Note 1	Unaudited	Refer Note 1	Audited	Audited		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
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5.	Total comprehensive income for the period/year (Comprising profit/loss) for the period/year (after tax) and other comprehensive income (after tax)	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41
11.	Earnings per share (of ₹ 1 each) (*not annualised)	(1) Basic 1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
	(2) Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73

Note:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com / www.bseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W : www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

(₹. in Million)

Particulars	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026	31 st March, 2026	31 st March, 2025
	Unaudited	Audited	Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		13,222.72	
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -			
Basic	8.30*	26.95	6.22*
Diluted	8.29*	26.93	6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows

Particulars	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026	31 st March, 2026	31 st March, 2025
	Unaudited	Audited	Unaudited
(a) Total income from operations	5,161.38	17,520.66	4,266.53
(b) Profit Before Tax	735.46	1,910.62	438.58
(c) Profit After Tax	547.30	1,428.38	323.64

Note:
1. The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 27th April, 2026. A review of the above interim financial results has been carried out by the statutory auditors.
2. The above is an extract of detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the websites of the Stock Exchange where shares of the Company are listed i.e. www.bseindia.com and

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore. Mahindra Holidays Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS Mumbai/Milan, April 27



PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins. Each pair will be priced at about ₹750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-

sans and politicians, who accused the brand of cultural appropriation. Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration. In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology. The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday. Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period. In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year. The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999 crore in the year-ago period, CIL said in a filing to the BSE. However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025. The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025. The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

FROM THE FRONT PAGE

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent. Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkhi said that company's acknowledged balance-sheet caution will not come at the cost of

DEAL DETAILS



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal. The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage. According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added. However, the real challenge is likely to begin after the deal with some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda. Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.

For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

FORCE MOTORS LIMITED
CIN: L34102PN1958PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-POD/ 1/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK" Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rint.helpdesk@in.mpms.mufg.com / investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
Board Line: 022-57173917 | CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: **CC27NP006**).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto 1500 hrs of 07th May 2026 for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcrl.com;
E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kothari (Membership No. 053874), of Sudhir Kothari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2327723, 040-23398617; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-POD/1/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	√
Before April 01, 2019	(it is fresh lodgement)		
Before April 01, 2019	Yes	Yes	√
Before April 01, 2019	(it was rejected/ returned earlier)		
Before April 01, 2019	Yes	No	x
Before April 01, 2019	No	No	x

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Villa, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars

1. Name of corporate debtor	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/10/2014
3. Authority under which corporate debtor is incorporated / registered	ROC, Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33300UP2014PT0066739
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301.
6. Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7. Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No.: IBB/IPA/002/IP-NO0863/2019-2020/12776
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024. Case specified Email - corp.hqamps@gmail.com
11. Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026). The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2026
Place: Delhi

CA Bihari Lal Chakravarti, Interim Resolution Professional In the Matter of H.Q Lamps Manufacturing Co Private Limited. IBB Reg. No.: IBB/IPA/002/IP-NO0863/2019-2020/12776. AFA Valid upto 31.12.2026.

JINDAL SAW LIMITED
CIN - L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Year ended			Quarter ended			Year ended		
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.12.2025	31.03.2025	
		Refer Note	Unaudited	Refer Note	Audited	Audited	Refer Note	Unaudited	Refer Note	Audited	Audited		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84		
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04		
5.	Total comprehensive income for the period / year (Comprising profit/loss) for the period/ year (after tax) and other comprehensive income (after tax)	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71		
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95		
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01		
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96		
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76		
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41		
11.	Earnings per share (of ₹ 1 each) (*not annualised)												
(1) Basic		1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31		
(2) Diluted		1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22		
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84		
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73		

Note:
1. The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
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On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W : www.rossari.com

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For ROSSARI BIOTECH LIMITED
Sd/-
EDWARD MENEZES

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee planta-

tion business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore. Mahindra Holidays

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27



PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-

sans and politicians, who accused the brand of cultural appropriation. Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration. In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

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Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandalmaking. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com |

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.

For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shanghvi said that company's acknowledged balance-sheet caution will not come at the cost of

transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business do not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.



FORCE MOTORS LIMITED
CIN: L34102PN1998PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA.

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES and SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRSD-P0D/ 1/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected /returned/ not attended to due to deficiency in the documents/process/ or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/liens marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunching a Second 100 Days campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufg.com / Investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

JINDAL SAW LIMITED
CIN: L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office: Jindal Centre, 12, Bhikaji Cama Place, New Delhi-110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended			
		31.03.2026	31.12.2025	31.03.2025	31.03.2024	31.03.2026	31.12.2025	31.03.2025	31.03.2024		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04
5.	Total comprehensive income for the period / year (Comprising profit/(loss) for the period / year (after tax) and other comprehensive income (after tax))	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41
11.	Earnings per share of (₹ 1 each) (*not annualised)	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
12.	(1) Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
13.	(2) Diluted	1.79*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22
	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84
	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73

Note:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN: 00005317

Place: New Delhi
Date: April 27, 2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off.: H. No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2332723, 040-23396817; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-P0D/1/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/liens-marked/ pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	√
Before April 01, 2019	(It is fresh lodgement)	Yes	√
Before April 01, 2019	Yes	Yes	√
Before April 01, 2019	(It was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	×
Before April 01, 2019	No	No	×

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshoda Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	HQ LAMPS MANUFACTURING CO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/10/2014
3. Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33500UP2014PTC066739
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No 260L, Gold Tower, Wave One, Sector 38 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
6. Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7. Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bhilari Lal Chakravarti, Reg. No.: IBS/IFA/002/IP-NO0863/2019-2020/12776
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-5A, First Floor, Defence Colony, New Delhi-110024 Email: lbchakravartiassociates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-5A, First Floor, Defence Colony, New Delhi-110024 Case specified Email - caip.hqilamps@gmail.com
11. Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12. Classes of creditors, if any, under section (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026).

The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2026
Place: Delhi

CA Bhilari Lal Chakravarti, Interim Resolution Professional, In the Matter of H.Q Lamps Manufacturing Co Private Limited. IBSI Reg. No.: IBS/IFA/002/IP-NO0863/2019-2020/12776. AFA Valid upto 31.12.2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN: L24100MH2009PLC194818
Regd. Office: Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W: www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Particulars	Quarter ended		Financial Year ended		Quarter ended	
	31 st March, 2026		31 st March, 2026		31 st March, 2025	
	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
Total income from operations	6,848.62	23,963.65	5,795.62			
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07			
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07			
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44			
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87	1,492.89	333.21			
Equity Share Capital	110.77	110.77	110.73			
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		13,222.72				
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -						
Basic	8.30*	26.95	6.22*			
Diluted	8.29*	26.93	6.21*			

*Not annualized
Additional Information on Standalone Financial Results is as follows

Particulars	Quarter ended		Financial Year ended		Quarter ended	
	31 st March, 2026		31 st March, 2026		31 st March, 2025	
	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
(a) Total income from operations	5,161.38	17,520.66	4,266.53			
(b) Profit Before Tax	735.46	1,910.82	438.58			
(c) Profit After Tax	547.30	1,428.38	323.64			

Note:
1. The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 27th April, 2026. A review of the above interim financial results has been carried out by the statutory auditors.
2. The above is an extract of detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the websites of the Stock Exchange where shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com and also on the website of the Company i.e. www.rossari.com.

For ROSSARI BIOTECH LIMITED
Sd/-
EDWARD MENEZES
Executive Chairman
DIN: 00149205

Place: MUMBAI
Date: 27th April, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THE BUSINESS DAILY FOR DAILY BUSINESS

AHMEDABAD

Mahindra Holidays to buy Aditvatva Estates

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tion business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore. Mahindra Holidays

Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS
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AYE [आय]

AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)

CIN: U65921DL1993PLC283660

Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India

Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India

Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

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For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

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DEAL DETAILS

Year	Total deals	Deal amount (\$ billion)
2021	8	7.3
2022	6	2.7
2023	4	11.5
2024	8	4.8
2025	11	10.6
2026*	5	14.6



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

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FORCE MOTORS LIMITED
CIN: L34102PN1958PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-POD/ I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunch a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFG Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufg.com / Investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 07th May 2026** for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcpl.com
E-mail: investors@bcpl.com, compliance@bcpl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kohari (Membership No. 053874), of Sudhir Kohari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcpl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD.
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2327723, 040-23396817; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-POD/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e. March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082.

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars

S.No.	Name of corporate debtor	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	28/10/2014
2.	Authority under which corporate debtor is incorporated / registered	ROC, Uttar Pradesh II
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33300UP2014PP10066739
4.	Address of the registered office and principal office (if any) of corporate debtor	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
5.	Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
6.	Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
7.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Bhilari Lal Chakravarti, Reg. No.: IBBI/IPA-002/IP-NO0863/2019-2020/12776
8.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - corp_hqamps@gmail.com
10.	Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
12.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026). The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2026
Place: Delhi

CA Bhilari Lal Chakravarti
Interim Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-NO0863/2019-2020/12776
AFA Valid upto 31.12.2026

JINDAL SAW LIMITED
CIN - L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Year ended			Quarter ended			Year ended		
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84		
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04		
5.	Total comprehensive income for the period /year (Comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax))	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71		
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95		
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01		
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96		
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76		
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41		
11.	Earnings per share (of ₹ 1 each) (*not annualised)	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31		
12.	(2) Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22		
13.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84		
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73		

Notes:

1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.

2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W: www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Particulars	Rs. in Million		
	Quarter ended	Financial Year ended	Quarter ended
	31 st March, 2026	31 st March, 2026	31 st March, 2025
	Unaudited	Audited	Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		13,222.72	
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -			
Basic	8.30*	26.95	6.22*
Diluted	8.29*	26.93	6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows

Particulars	Rs. in Million		
	Quarter ended	Financial Year ended	Quarter ended

Mahindra Holidays to buy Aditvatva Estates

MAHINDRAHOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee plantation business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore. Mahindra Holidays Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

Prada seeks to mend ties with India-made sandals

REUTERS Mumbai/Milan, April 27
PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins. Each pair will be priced at about ₹750 (\$881), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation. Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisans groups about a collaboration. In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology. The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday. Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period. In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year. The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999 crore in the year-ago period. CIL said in a filing to the BSE. However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025. The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025. The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

AYE [आय]
AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at https://www.ayefin.com/financial-statements and the same can be accessed by scanning the below QR Code.

For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent. Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shangkhi said that company's acknowledged balance-sheet caution will not come at the cost of



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal. The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage. According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added. However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda. Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED
CIN: L34102PN1958PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRSDD-P0D/ I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected /returned /not attended to due to deficiency in the documents/process/or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK" Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunch a Second 100 Days campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFU Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufg.com / Investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place : Pune
Date : 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-47173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto **1500 hrs of 07th May 2026** for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcpl.com; E-mail: investors@bcpl.com, compliance@bcpl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kohari (Membership No. 053874), of Sudhir Kohari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot-e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, alongwith the Scrutinizer's Report is available on the Company's website i.e. <https://bcpl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-23327723, 040-23398617, Fax: +91-40-23314158
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSDD-P0D/I/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e March 31, 2021 are granted one given one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Villa, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad- Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars

No.	Particulars	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
1.	Name of corporate debtor	H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/10/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U33300UP2014PTC066739
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 2501, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301.
6.	Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7.	Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No. IBB/IPP-002/IP-N00863/2019-2020/12776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email:bichakravarti.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - cip@hqlamps@gmail.com
11.	Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026). The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties. CA Bihari Lal Chakravarti, Interim Resolution Professional

Date-27.04.2026
Place- Delhi
In the Matter of H.Q Lamps Manufacturing Co Private Limited. IBB Reg. No.- IBB/PPA-002/IP-N00863/2019-2020/12776 AFA Valid upto 31.12.2026

JINDAL SAW LIMITED
CIN: L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office: Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(₹ in Crores)

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Year ended		Quarter ended		Year ended			
		31.03.2026 Refer Note 1	31.12.2025 Unaudited	31.03.2025 Refer Note 1	31.03.2025 Audited	31.03.2026 Refer Note 1	31.12.2025 Unaudited	31.03.2025 Refer Note 1	31.03.2025 Audited		
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04
5.	Total comprehensive income for the period /year [Comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax)]	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41
11.	Earnings per share (of ₹ 1 each) (*not annualised)										
	(1) Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31
	(2) Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73

Note:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com/ www.bseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T : +91-22-6123 3800 E : info@rossari.com W : www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

(₹. in Million)

Particulars	Quarter ended 31 st March, 2026	Financial Year ended 31 st March, 2026	Quarter ended 31 st March, 2025
	Audited	Audited	Unaudited
	Unaudited	Audited	Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		13,222.72	
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -			
Basic	8.30*	26.95	6.22*
Diluted	8.29*	26.93	6.21*

*Not annualized

Additional Information on Standalone Financial Results is as follows

Particulars	Quarter ended 31 st March, 2026	Financial Year ended 31 st March, 2026	Quarter ended 31 st March, 2025
	Unaudited	Audited	Unaudited
	Unaudited	Audited	Unaudited
(a) Total income from operations	5,161.38	17,520.66	4,266.53
(b) Profit Before Tax	735.46	1,910.62	438.58
(c) Profit After Tax	547.30	1,428.38	323.64

Note:
1. The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 27th April, 2026. A review of the above interim financial results has been carried out by the statutory auditors.
2. The above is an extract of detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the websites of the Stock Exchange where shares of the Company are listed i.e. www.nseindia.com and www.bseindia.com and also on the website of the Company i.e. www.rossari.com.

For ROSSARI BIOTECH LIMITED
Sd/-
EDWARD MENEZES
Executive Chairman
DIN:01149205

Place : MUMBAI
Date : 27th April, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting in any advertisement in any manner whatsoever.

THE BUSINESS DAILY FOR DAILY BUSINESS

CHANDIGARH

16 COMPANIES

FINANCIAL EXPRESS

Mahindra Holidays to buy Aditvatva Estates

MAHINDRA HOLIDAYS & Resorts India is set to acquire 100% stake Aditvatva Estates, which is engaged in coffee planta-
tion business on a 50-acre land parcel in Chikmagalur, Karnataka, for ₹37.5 crore.
Mahindra Holidays Board greenlighted the proposal on Monday, it informed in a regulatory filing to the exchanges. —PTI

AYE FINANCE LIMITED
(FORMERLY KNOWN AS AYE FINANCE PRIVATE LIMITED)
CIN: U65921DL1993PLC283660
Registered Office: M-5, Magnum House-I, Community Centre, Karampura, West Delhi, New Delhi - 110015, India
Corporate Office: Unit No.- 701-711, 7th Floor, Unitech Commercial Tower-2, Sector 45, Arya Samaj Road, Gurugram-122003, Haryana, India
Tel. No.: 0124-4844000 | Email: secretarial@ayefin.com | website: www.ayefin.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Audited Financial Results for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on April 27, 2026.

The complete results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at <https://www.ayefin.com/financial-statements> and the same can be accessed by scanning the below QR Code.

For and on behalf of the Board of Directors
Aye Finance Limited
Sd/-
Sanjay Sharma
Managing Director
DIN: 03337545

Place: Gurugram
Date: April 27, 2026

Prada seeks to mend ties with India-made sandals

REUTERS
Mumbai/Milan, April 27

PRADA IS LAUNCHING a limited-edition range of Indian-made sandals inspired by traditional Kolhapuri footwear, less than a year after the Italian luxury group faced a backlash for showcasing similar designs without crediting their origins.

Each pair will be priced at about ₹750 (\$88), according to Prada's website. The launch follows controversy in June 2025, when Prada showed sandals resembling centuries-old Indian Kolhapuri chappals at a Milan fashion show. The designs sparked outrage among Indian arti-



sans and politicians, who accused the brand of cultural appropriation.

Prada later acknowledged the influence of ancient Indian styles and said it had begun talks with artisan groups about a collaboration.

In December, Prada announced plans to produce 2,000 pairs of the

sandals in the states of Maharashtra and Karnataka under agreements with two state-backed bodies, combining local craftsmanship with Italian technology.

The sandals will be sold through 40 selected Prada stores worldwide and online, the company said in a statement on Monday.

Prada also announced a three-year training programme for artisans from the eight districts in India traditionally associated with Kolhapuri sandal-making. The programme will be delivered by two leading Indian design institutes in structured six-month modules and is expected to reach 180 artisans, starting next month.

Coal India Q4 profit up 11% to ₹10,839 cr

STATE-OWNED CIL on Monday reported an 11.1% rise in consolidated net profit to ₹10,839.18 crore in the March quarter, driven by higher revenue. Coal India (CIL) logged a consolidated net profit of ₹9,751.64 crore in the year-ago period.

In a filing to the BSE, the Maharatna firm said its revenue from operations rose to ₹46,490.03 crore from ₹43,961.56 in the corresponding quarter of the previous fiscal year.

The consolidated expenses of the company during the fourth quarter of the previous fiscal year rose to ₹37,107.07 crore compared to ₹34,999

crore in the year-ago period, CIL said in a filing to the BSE.

However, the company's net profit for the year ended March 31, 2026 dropped to ₹31,094.29 crore over ₹35,505.79 crore for the year ended March 31, 2025.

The revenue for 2025-26 marginally declined to ₹1,68,400.29 crore over ₹1,69,177.37 crore for the year ended March 31, 2025.

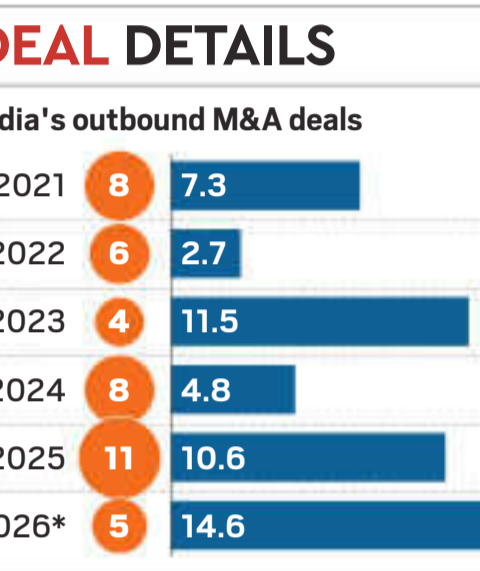
The board of directors declared a final dividend of ₹5.25 per equity share for 2025-26 and added that the payment of final dividend for 2025-26 will be made subject to approval of shareholders in the ensuing AGM. —PTI

FROM THE FRONT PAGE

Sun seals \$11.75-billion deal for Organon

THE ACQUISITION WILL help Sun leverage Organon's portfolio of 70-plus products across women's health and general medicines, which would generate cash flows and help ease the debt burden. Thanks to the additional cash flows, analysts are expecting Organon's net debt-to-Ebitda ratio to go down sharply from 4.1 times currently to 1.6-1.7 times a year after the deal is concluded. Sun is expecting to close the transaction by early 2027, subject to regulatory approvals and shareholder consent.

Describing the deal as both "a happy" and "a bit anxious" moment, Sun Executive Chairman Dilip Shanghvi said that company's acknowledged balance-sheet caution will not come at the cost of



transformational opportunities. He said the current global turbulence may have created an opportunity for the company to do things which generally would be difficult to get if all times are normal.

The deal, according to analysts, could give the combined entity enough headroom to focus on growth areas. Further, Sun would be able to leverage Organon's strengths to enter into licensing

deals. Due to the sizeable debt, Organon didn't have the scope to cut manufacturing costs. But Sun could bring in cost synergies by shifting some of the manufacturing to India, especially for oral solids segment," said an analyst at a leading brokerage.

According to a Macquarie analyst, the proposed acquisition supports Sun's strategy to expand in innovative drugs, which could make up 27% of the combined entity's revenue. Sun would also become a stronger player in established brands/branded generics business with the deal, with entry into biosimilars as a top-10 global player, he added.

However, the real challenge is likely to begin after the deal with

some experts flagging the possibility of integration issues. As per reports, Organon is already navigating substantial headwinds due to the loss of exclusivity on older legacy products and heightened competition in the biosimilars portfolio. It also witnessed governance concerns in 2025 following an internal probe that revealed improper sales practices for its flagship product Nexplanon. "Sun has to make sure that its existing business does not get impacted because of this deal. But due to its reasonably well track record, Sun will be able to operational and regulatory concerns," said Manchanda.

Organon said if the deal is cancelled, it would pay a termination fee of \$120 million to Sun.

FORCE MOTORS LIMITED
CIN: L34102PN1959PLC011172
Regd. Office: Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES AND SECOND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

A. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES: Pursuant to SEBI Circular No. HO/38/13/11(2) 2026 - MIRS-POD/ 1/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/ returned/ not attended to due to deficiency in the documents/process/ or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

B. SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - Pursuant to communication received from Investor Education & Protection Fund Authority (IEPFA) vide email dated 27th March, 2026, the Company has relaunched a Second 100 Days Campaign "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. During this Campaign all the shareholders who have not claimed their Dividend for any Financial Years commencing from 2018-19 to 2024-25, or have not updated their KYC or any issues related to unclaimed dividends and shares, are encouraged to claim their unpaid/unclaimed dividends for the aforementioned Financial Years in order to prevent their shares and dividend from being transferred to the Investor Education and Protection Fund Authority (IEPFA).

Investors are requested to furnish their necessary documents for the aforesaid purposes by contacting the Company's Registrar to an Issue and Share Transfer Agent i.e. MUFJ Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhule Patil Road, Pune - 411 001, E-mail - rmr.helpdesk@in.mpms.mufj.com / investor.helpdesk@in.mpms.mufj.com, website: www.in.mpms.mufj.com.

For Force Motors Limited
Sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place: Pune
Date: 27th April, 2026

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-57173917) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- EPC of 220KV 1-Core 2000 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for 220KV Trombay-Carnac 5 & 6 EHV cable replacement project (Package Reference: CC27NP006).

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Interested bidders to submit Tender Fee and Authorization Letter upto 1500 hrs of 07th May 2026 for above tenders. Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website <https://www.tatapower.com> only.

BCPL RAILWAY INFRASTRUCTURE LIMITED
CIN: L51109WB1995PLC075801
Regd. off.: 13B Bidhan Sarani, 4th Floor, Kolkata - 700006
Tel.: 033-2219 0085; Website: www.bcrl.com; E-mail: investors@bcrl.com, compliance@bcrl.com

DECLARATION OF RESULTS OF VOTING CONDUCTED BY POSTAL BALLOT

Pursuant to Section 110 read with other applicable provisions of the Companies Act, 2013, the approval of the members of the Company was sought for the Special Resolution by way of Postal Ballot / E-voting as set in the postal ballot notice dated January 29, 2026. The Scrutinizer CA Sudhir Kohari (Membership No. 053874), of Sudhir Kohari & Associates, Chartered Accountants, carried out the scrutiny of the postal ballot-e-voting received upto the last date of receipt i.e. Saturday, April 25, 2026 till 5 pm and submitted his report on Saturday, April 25, 2026.

The result of the Postal Ballot and E-voting is as under:

Item No. 1: Reappointment of Mr. Sudipta Kumar Mukherjee [DIN 09022104] as a Non-Executive Independent Director

Particulars	Remote E-voting		Ballot voting		Total		Percentage (%)
	Number	Votes	Number	Votes	Number	Votes	
Assent	83	93,96,702	0	0	83	93,96,702	99.96
Dissent	10	4,051	0	0	10	4,051	0.04
Total	93	94,00,753	0	0	93	94,00,753	100.00

The above resolution has been passed with requisite majority. The results of Postal Ballot and e-voting have been communicated to the Stock Exchange. Such results, along with the Scrutinizer's Report is available on the Company's website i.e. <https://bcrl.com/results-of-voting-e-voting/>

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/-
Devshree Sinha
Company Secretary

Place: Kolkata
Date: 27.04.2026

VISHNU CHEMICALS LTD
CIN: L85200TG1993PLC046359
Regd. Off: H.No. 8-2-293/82/F/23-C, Plot No. 23, Road No. 8 Film Nagar, Jubilee Hills Hyderabad Telangana - 500096
Tel: +91-40-2327723, 040-23398617; Fax: +91-40-23314158.
Email: investors@vishnuchemicals.com, website: www.vishnuchemicals.com

NOTICE

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRS-POD/1/3750/2026 dated January 30, 2026, shareholders of Vishnu Chemicals Limited ("Company") who had lodged their transfer deeds of physical shares prior to deadline of April 01, 2019 which were rejected/ returned/ not attended due to deficiency in the documents, process or otherwise and also missed to re- lodge their request before cut off date i.e March 31, 2021 are granted one give one more opportunity for re-lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027. During this special window, the shares that are re-lodged for transfer shall be issued only in demat form and shall be kept under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	√
Before April 01, 2019	Yes	No	x
Before April 01, 2019	No	No	x

Eligible shareholders may submit their transfer request along with requisite documents within the stipulated time to the Registrar and Transfer Agent i.e. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yoshada Hospital, Somajiguda, Rajbhavan Road, Hyderabad-Telangana, India- 500 082

Note: All the shareholders are requested to update their E-mail id(s) with Company /RTA/ Depository Participants.

For Vishnu Chemicals Limited
Sd/-
Vibha Shinde
Company Secretary & Compliance Officer
M.No. FCS 8466

Place: Hyderabad
Date: 27.04.2026

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	HQ LAMPS MANUFACTURING CO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/10/2014
3. Authority under which corporate debtor is incorporated / registered	RCC, Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33100UP2014PII0066739
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No. 2601, Gold Tower, Wave One, Sector-18 Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
6. Insolvency commencement date in respect of corporate debtor	22th April, 2026 (Order received on 25.04.2026)
7. Estimated date of closure of insolvency resolution process	22nd October, 2026 (calculated from date of NCLT Order received)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No.: IBB/IPA/002/IP-NO0863/2019-2020/12776
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: bichakravarti.associates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 Case specified Email - cnp.hqamps@gmail.com
11. Last date for submission of claims	09th May, 2026 (calculated from date NCLT Order received)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED on 22th April, 2026 (Order was updated on 25th April, 2026).

The creditors of H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09th May, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2026
Place: Delhi

CA Bihari Lal Chakravarti,
Interim Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited.
IBBI Reg. No.: IBB/IPA/002/IP-NO0863/2019-2020/12776
AFA Valid upto 31.12.2026

JINDAL SAW LIMITED
CIN - L27104UP1984PLC023979
Regd. Off.: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403
Corp. Office : Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

S. No.	Particulars	₹ in Crores)											
		Standalone					Consolidated						
		Quarter ended		Year ended		Quarter ended		Year ended		Quarter ended		Year ended	
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025
1.	Total income from operations	3,851.70	4,156.96	4,449.46	14,744.53	18,177.70	4,656.85	4,963.02	5,067.48	17,986.86	20,947.84		
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	156.29	301.94	635.31	869.96	2,487.92	174.81	344.52	465.66	1,056.38	2,322.69		
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	113.98	226.77	474.25	783.98	1,874.47	123.68	247.62	86.92	925.33	1,458.04		
5.	Total comprehensive income for the period /year [Comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax)]	111.15	229.12	470.79	780.26	1,868.00	196.66	267.66	78.10	1,054.23	1,469.71		
6.	Paid up Equity share capital	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95	63.95		
7.	Reserves (excluding revaluation reserve)	12,528.78	12,417.33	11,874.10	12,528.78	11,874.10	12,510.29	12,297.70	11,347.01	12,510.29	11,347.01		
8.	Net worth	12,592.73	12,481.28	11,938.05	12,592.73	11,938.05	12,574.24	12,361.65	11,410.96	12,574.24	11,410.96		
9.	Outstanding Debt	2,717.52	3,344.49	2,996.41	2,717.52	2,996.41	4,011.64	4,678.19	4,627.76	4,011.64	4,627.76		
10.	Debt Equity Ratio	0.22	0.27	0.25	0.22	0.25	0.32	0.38	0.41	0.32	0.41		
11.	Earnings per share (of ₹ 1 each) (*not annualised)												
(1)	Basic	1.79*	3.56*	7.45*	12.30	29.44	2.19*	4.05*	4.58*	15.27	27.31		
(2)	Diluted	1.78*	3.55*	7.43*	12.27	29.35	2.18*	4.04*	4.56*	15.23	27.22		
12.	Debt Service Coverage Ratio	14.11	10.75	6.06	3.49	2.36	10.14	5.38	2.18	3.26	1.84		
13.	Interest Service Coverage Ratio	3.24	5.09	8.64	3.90	7.08	3.08	4.78	5.50	3.75	5.73		

Note:
1 The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.
2 The above is an extract of the detailed format of Standalone and Consolidated financial results for the year ended on 31st March 2026 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the year on 31st March 2026 are available on the websites of the Stock Exchanges (www.nseindia.com) and on the Company's website (www.jindalsaw.com).

On behalf of Board of Directors of Jindal Saw Limited
Sd/-
Sminu Jindal
Managing Director
DIN : 00005317

Place: New Delhi
Date: April 27, 2026

ROSSARI BIOTECH LIMITED
(AN ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)
CIN : L24100MH2009PLC194818
Regd. Office : Rossari House, Golden Oak, LBS Marg, Surya Nagar, Opp. Mahindra Showroom, Vikhroli (West), Mumbai - 400079.
T: +91-22-6123 3800 E: info@rossari.com W: www.rossari.com

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

Particulars	Rs. in Million		
	Quarter ended 31 st March, 2026	Financial Year ended 31 st March, 2026	Quarter ended 31 st March, 2025
	Unaudited	Audited	Unaudited
Total income from operations	6,848.62	23,963.65	5,795.62
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	642.43	2,025.15	477.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	459.67	1,492.13	344.44
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	465.87	1,492.89	333.21
Equity Share Capital	110.77	110.77	110.73
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		13,222.72	
Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -			
Basic	8.30*	26.95	6.22*
Diluted	8.29*	26.93	6.21*
*Not annualized			
Additional Information on Standalone Financial Results is as follows			
Particulars	Rs. in Million		
	Quarter ended 31 st March, 2026	Financial Year ended 31 st March, 2026	Quarter ended 31 st March, 2025
	Unaudited	Audited	Unaudited
(a) Total income from operations	5,161.38	17,520.66	4,266.53
(b) Profit Before Tax	735.46	1,910.62	438.58
(c) Profit After Tax	547.30	1,428.38	323.64

Note:
1. The Consolidated financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held

